



\$~58

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 3032/2026 & CRL.M.A. 30304/2026**

VICTIM OF FIR 22/2026, PS CYBER, NEW DELHI Petitioner

Through: Mr. Umesh Sharma, Mr. Yogesh Aggarwal, Mr. Neeraj Chauhan, Ms. Chhaya Sharma, Mr. Dinesh Kumar and Vikas Sharma, Advocates with petitioner.

versus

STATE NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Amol Sinha, ASC for State with SI Anurag.

CORAM:

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

%

25.09.2026

1. It is 03:50pm. This matter has been assigned to this bench through Second Supplementary List after mentioning was allowed by the Hon'ble Chief Justice.
2. The petitioner seeks *mandamus* against respondent no.1 (*Delhi Police*) to grant her police protection, as she apprehends danger to her life and limb. The petitioner has also sought *mandamus* against respondent no.6 to trace, block and purge her morphed explicit pictures and deepfake content not only from social media networks but from all pornographic websites, mirror domains and adult hosting platforms, where the said pictures were illegally uploaded. Further, petitioner seeks comprehensive and expeditious



investigation into case FIR No.22/2026 of PS Cyber Police Station, New Delhi for offence under Section 79/351(3)/3(5) BNS.

3. It is submitted on behalf of the lady petitioner that without her consent, some unknown persons morphed her photographs in a highly obscene and objectionable manner and created images, depicting her by the side of morphed images of the Hon'ble Prime Minister of India. Those photographs, according to the petitioner, were displayed widely along with obscene and derogatory slogans in the recently organized illegal demonstration of the Cockroach Janta Party at Jantar Mantar, New Delhi. The said demonstration was organized by the present respondents no.2-5. It is also submitted by learned counsel that the said pictures were uploaded on the platform of the present respondent no.6 and on social media platforms against the consent of the present petitioner.

4. Learned counsel for petitioner, at the outset, submits that although some of the reliefs sought in the prayer clause ought to have been sought by filing a civil writ petition instead of the criminal writ petition, but in view of intertwined nature of the factual matrix, coupled with the utmost urgency to ensure modesty and dignity of the lady petitioner, those reliefs also may be granted by this court. It is submitted that the writ jurisdiction as contemplated by Article 226 of the Constitution of India makes no distinction between civil writ and criminal writ. *Prima facie*, I find force in this argument of learned counsel for petitioner.

5. Learned ASC on behalf of respondent no.1 accepts notice and submits that since FIR No.22/2026 was registered yesterday itself, action shall be taken as expeditiously as possible. The status report be filed by respondent no.1 within one week, detailing the exact action taken.



6. Learned counsel for petitioner also discloses that the web links mentioned in and annexed with the petition are apparently not opening, which also would be important. In order to prevent the said objectionable pictures and videos being further disseminated, the Registry is directed to redact all those web links from the petition and the annexures as a matter of abundant precaution. However, the investigating agency shall be handed over all those pictures and videos in electronic form along with web links by the petitioner. As is obvious, the investigating agency shall maintain strict confidentiality of the said pictures and videos.

7. As regards the relief claimed against respondent no.6, copy of this order be immediately transmitted to respondent no.6 along with notice of this petition. **The respondent no.6 is directed to immediately, or at the most within 24 hours, remove the above mentioned objectionable contents from the social media platforms managed by it.** For clarity, learned ASC submits that the Investigating Officer/SI Anurag shall also furnish the relevant web links, etc., to respondent no.6 so that immediately, the objectionable content is removed.

8. Then comes the issue of providing protection to the petitioner. In her petition, the petitioner has not disclosed her present address. That is a correct decision taken by her in the interest of her safety. However, in order to ensure that she is provided complete police protection, it is directed that today itself, she will disclose her exact residence address to SI Anurag present in court, and SI Anurag shall forthwith transmit the address to the SHO of the area in which the petitioner resides. SI Anurag shall also transmit a copy of this order to the said SHO, who is directed to ensure



complete police protection to petitioner in all possible and practical manner. In this regard, status report shall be filed within two weeks.

9. Learned counsel for petitioner also submits that the petitioner is contemplating to institute appropriate legal proceedings to claim compensation in view of the legal position that for an illegality committed during a demonstration, the victim has a right to claim compensation from organizers of the demonstration. As requested, it is made clear that filing of the present petition shall not preclude the petitioner from claiming any other relief to which she is entitled in law.

10. Notice be also issued to respondents no.2-5 through the IO, returnable on 14.10.2026 in Advance List.

GIRISH KATHPALIA, J

SEPTEMBER 25, 2026/ry